

Rep. by Act..... 19 of 1988, S. 2 & Sch. I

THE MICA MINES LABOUR WELFARE FUND
(AMENDMENT) ACT, 1980

No. 51 OF 1980

[3rd December, 1980.]

An Act further to amend the Mica Mines Labour Welfare Fund
Act, 1946.

BE it enacted by Parliament in the Thirty-first Year of the Republic
of India as follows:—

1. This Act may be called the Mica Mines Labour Welfare Fund
(Amendment) Act, 1980.

Short
title.

22 of 1946.

2. In section 6 of the Mica Mines Labour Welfare Fund Act, 1946,
after sub-section (2), the following sub-section shall be inserted,
namely:—

Amend-
ment of
section
6.

“(3) Every rule made by the Central Government under this Act shall be laid, as soon as may be after it is made, before each House of Parliament, while it is in session, for a total period of thirty days which may be comprised in one session or in two or more successive sessions, and if, before the expiry of the session immediately following the session or the successive sessions aforesaid, both Houses agree in making any modification in the rule or both Houses agree that the rule should not be made, the rule shall thereafter have effect only in such modified form or be of no effect, as the case may be; so, however, that any such modification or annulment shall be without prejudice to the validity of anything previously done under that rule.”